

4

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT SITTING AT NAGPUR
BOMBAY BENCH, 'GULESTAN', BUILDING NO.6
PRESCOT ROAD, BOMBAY-1

OA NO. 197/92

A.S. Bhagat

..Applicant

V/s.

Union of India & Ors.

..Respondents

Coram: Hon. Shri Justice M S Deshpande, V.C.
Hon. Shri M Y Priolkar, Member (A)

APPEARANCE:

Applicant
in person

Mr. M G Bhagadeⁿ
Counsel for the
Respondents.


ORAL JUDGMENT:

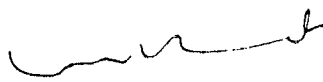
DATED: 15.3.93

(PER: M S Deshpande, Vice Chairman)

Heard the applicant in person, and Mr. Bhagade, Counsel for the respondents. In view of the decision of the Supreme Court dated 6.1.93 in S.L.P. No.13800-03/92 which set aside a view taken by this Tribunal, no relief can be granted to the applicant.

Application is disposed of summarily.


(M Y Priolkar)
Member(A)


(M S Deshpande)
Vice Chairman

trk